

11.3.04

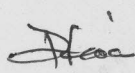
Hon. Mrs. Meera Chhibber, J.M.
Hon. Mr. D. R. Tiwari, A.M.

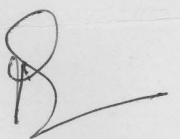
Heard Sri D.K. Pandey, learned counsel for applicant. He argued that inspite of the direction given by the Tribunal in O.A. NO. 1034/02 on 27.5.03, the respondent has not considered the appointment of the applicant. They have once again rejected the claim of the applicant.

When counsel for the applicant was informed that correctness of the order passed by the respondent can not be looked into in the contempt, he prayed that permission be granted to withdraw this contempt petition with liberty to the applicant to file a fresh case.

In view of the above discussion, this contempt petition is dismissed as withdrawn with liberty to applicant to file fresh O.A.




A.M.


J.M.